

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 3043
TO BE ANSWERED ON 5TH JANUARY, 2018**

ELECTRONIC HEALTH RECORDS

3043. SHRIMATI SANTOSH AHLAWAT:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has issued guidelines for implementation of interoperable Electronic Health Records (EHR) a move towards digitalization of Healthcare data in the country;
- (b) if so, the details thereof along with the time-frame fixed for it;
- (c) whether this is expected to help patients as they will not be required to repeat diagnosis and similar procedures; and
- (d) if so, the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a) & (b): Yes. MoHFW has notified Electronic Health Record (EHR) Standards Version 2016 for India in December 2016 (whilst the earlier version of EHR Standards was notified in September 2013) with an intent to bring standardisation and homogeneity, inter-operability in capture, storage, transmission & use of healthcare information across various Health IT systems.

Efforts are being made with the healthcare providers and other stakeholders for adoption of these standards. All the States/UTs Government have also been advised to adopt the EHR Standards in all the IT applications in healthcare with support under National Health Mission.

(c) & (d): With the advent of the envisaged system of EHRs of citizens in an inter-operable manner pan-nation, online availability and accessibility would be ensured. This would facilitate continuity of care, better health outcome and better decision support system and is expected to help in reducing expenditure on avoidable repetitive and similar diagnostic tests.

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